

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1283 OF 2006

KAMAL HASAN & ANR. APPELLANTS

VERSUS

STATE OF BIHAR & ORS. RESPONDENTS

WITH
CRIMINAL APPEAL NO. 1284 OF 2006

O R D E R

We have heard the learned counsel for the parties at very great length.

We are not inclined to entertain these matters in exercise of our jurisdiction under Article 136 of the Constitution of India. We, however, reiterate the directions of the High Court that the observations made in its judgment shall be confined only for the purpose of inquiry under Section 340 of the Code of Criminal Procedure and shall not bind the trial court in the trial that may proceed against the appellants.

The appeals are dismissed in the above terms.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
JANUARY 13, 2011.

SUPREME COURT OF INDIA



JUDGMENT